

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1718 of 2021**

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Dilip Kumar Sen @ Dilp Sen @ Dilip Sen .... .. Petitioner  
Versus  
The State of Jharkhand .... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : None  
For the State : None

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**Order No.02 Dated- 19.04.2021**

The matter is taken up through video conferencing.

No one turns up either on behalf of the petitioner or on behalf of the State.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Dhalbhumgarh P.S. Case No.62 of 2020 instituted under Sections 379, 411, 34 of the Indian Penal Code, Section 4/21 of the Mines and Minerals (Development) Regulation Act, 1957 and Rule 54 of J.M.M.C.R., 2004 the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner and his associates were involved in doing illegal excavation of gravel marble and its storage and transportation. Perusal of the record next reveals that it has been averred in the anticipatory bail application that the allegation against the petitioner is false. Perusal of the record next reveals that the petitioner is 80% permanently physically disabled person. Perusal of the record further reveals that the petitioner has averred in para-19 of the instant bail application that he has no criminal antecedent and in para-22 it has been averred that he is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Ghatsila within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.5,000/- (Rupees five thousand) as cash security** and on furnishing

bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ghatsila in connection with Dhalbhumgarh P.S. Case No.62 of 2020 **with the condition that he will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/